Annexure 3 Name of Corporate Debtor: Marshall Machines Limited; Date of commencement of CIRP: August 29, 2025; List of creditors as on: 30.10,2025 List of secured financial creditors (other than financial ceditors belonging to any class of creditors) Details of claim admitted Sl. No. Name of Creditor **Details of Claim Received** Amount of Amount of claim not admitted Amount of claim under Remarks, if any contingent claim verification Amount Received Amount Admitted Whether related **Date of Receipt** Category party? HDFC BANK 15-Sep-25 Secured 24,17,06,888.71 24,17,06,888.71 Nil Hero Fincorp Limited 26-Sep-25 Secured 1,07,87,707.00 1,07,87,707.00 Nil 2 Tata Capital Limited 27-Sep-25 Secured 1,35,03,744,72 1,35,03,744,72 Nil Scinox Fintech Limited 15-Sep-25 Unsecured 12.35,19,907.00 Nil 12,35,19,907 Aniali Karol Mohan 13-Sep-25 14.89,001.43 Nil 14,89,001,43 Unsecured 15-Sep-25 7,79,93,754.00 Nil 7,79,93,754.00 6 Gaurav Sarup Unsecured Related Party Raman Karol 13-Sep-25 Unsecured 70,28,682.56 Nil 70.28.682.56 13-Sep-25 43,36,079.12 Nil 43,36,079.12 CA Rohit Karol Unsecured Prashant Sarup 15-Sep-25 4,11,67,592.00 Nil 4,11,67,592.00 Unsecured Related Party Sinddhant Sarup 15-Sep-25 Unsecured 1,85,08,223.00 Related Party Nil 1,85,08,223.00 29-Sep-25 12,87,500.00 Nil 12,87,500.00 Sanjiv Agarwal HUF Unsecured 54,13,29,079.54 26,59,98,340.43 27,53,30,739

Notes to list of creditor

1. As per the claim form of HDFC Bank

As per Regulation 14 of IBC 2016-

- 1. Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, inducing the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- 2 The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3 Claims have been provisionally admitted by IRP I RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information I evidence I clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
- 6. Security Interest on

Hypothecation by way of first and exclusive charge in all present and future raw material, monies, receivables/book debt by the borrower in favour of the bank and plant and machinery purchased from the amount financed by Bank in the form and manner satisfactory to Bank.

Equitable Mortgage of the Immovable Property(s)

1. All that part and parcel of leasehold industrial property measuring 2500 sq yds bearing D-116, Phase V, Focal Point, Near Eastman industries, Ludhiana 141010 owned by Marshall Machines Limited.